

GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT.

63

NOTIFICATION

Dated Shillong, the 6<sup>th</sup> August, 2014.

No.LJ (A) 77/2000/Pt./63 - The Governor of Meghalaya is pleased to confer the following powers to the District & Sessions Judges, Williamnagar as follows :-

1. Member of the Motor Accident Claim Tribunal for East Garo Hills, Williamnagar.
2. Special Judge NDPS for East Garo Hills, Williamnagar.
3. Special Judge, PC Act for East Garo Hills, Williamnagar.
4. Industrial Tribunal Act, 1947 for East Garo Hills, Williamnagar.
5. Special Judge to try offences under the Electricity Act 2003 for East Garo Hills, Williamnagar.
6. Wakf Tribunal under Wakf Act 1995 for East Garo Hills, Williamnagar.
7. Protection of Children from Sexual offences Act 2012 for East Garo Hills, Williamnagar.

The above powers are in addition to his normal duties as District & Session Judges.

This notification supersedes all previous notification.

This shall come into force with immediate effect and until further order.

(L.M. Sangma),

Secretary to the Govt. of Meghalaya,  
Law Department.

Memo.No.LJ(A) 77/2000/Pt./63-A,

Dated Shillong, the 6<sup>th</sup> August, 2014.

Copy to:-

1. Advocate General High Court of Meghalaya, Shillong/Additional Advocate General Meghalaya, High Court of Meghalaya, Shillong.
2. The Registrar General, High Court of Meghalaya, Shillong.
3. The Director General of Police, Meghalaya Shillong.
4. Smti Gasalyn Rani, District & Session Judge, Williamnagar.
5. The Superintendent of Police (CBI/ACB) Shillong,
6. The Superintendent of Police, East Garo Hills, Williamnagar.
7. Deputy Commissioners/All SDOs ( C )
8. Political Department/Home Police Deptt./Transport Deptt./Power Deptt./Social Welfare Deptt./Law (B) Deptt.
9. All Public Prosecutor.
10. Guard file.

By order etc.,

Secretary to the Govt. of Meghalaya,  
Law Department.

Mt/-

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